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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 33/9/NCLT/AHM/2017



Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.07.2017**

Name of the Company: Renish Petrochem FZE
V/s.
Ardor Global Pvt. Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	GOPI M. SISODIYA FOR ARJUN R. SHETH	ADVOCATE	CORPORATE DEBTOR	
2.	Navin Pahwa, Adv Taxican and Pahwa, Adv	Advocate <u>ORDER</u>		

Learned Advocate Mr. Navin Pahwa present for Operational Creditor/ Applicant.
Learned Advocate Mr. Gopi Sisodiya present for Respondent. None present for other Respondents.

Today Registry brought to the notice of this Tribunal that a caveat application no 10/2017 filed by Central Bank of India Ahmedabad on 03.07.2017 is there.

In the office note it is originally mentioned as no caveat.


It appears that the words "NO" has been struck off and written as "yes on 03.07.2017 by CBI".

The Assistant Registrar is directed to explain about the same within two days.

Since caveat is pending and no notice has been ordered. Applicant is directed to serve notice on this Application to Central Bank of India and file proof of service.

In view of the same the matter is reopened.

List the matter on 20.07.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 18th day of July, 2017.